

Illegal Transfer of acquired Land in the Capital

2464. SHRI MADHAVRAO SCINDIA: Will the Minister of WORKS AND HOUSING be pleased to state:

(a) the number of cases involving illegal sale, registration or transfer of acquired or notified land detected in the capital during this year (1981-82);

(b) the total area of land involved therein; and

(c) the number of persons apprehended in this context?

THE MINISTER OF PARLIAMEN-TARY AFFAIRS AND WORKS AND HOUSING (SHRI BHISHMA NA-RAIN SINGH): (a) According to the information furnished by the Delhi Administration 192 cases in 1981 and 37 cases upto 21st February (in 1982) had been registered on this account.

(b) The information is being collec-ted and will be laid on the Table of the Sabha.

(c) The number of persons arrested is as follows:—

1981	670
1982	8
(upto 21.2.1982)	

Central aid to Cyclone hit States

2465. SHRI MADHAVRAO SCIN-DIA: Will the Minister of AGRICUL-TURE be pleased to state:

(a) the extent of Central aid given to different cyclone hit States for relief of victims of cyclones this year;

(b) how much of it has been utilis-ed by each State and how many fa-milies have been benefited thereby; and

(c) what amount of funds mobilis-ed by each State Government for the purpose from their own resources?

THE DEPUTY MINISTER IN THE MINISTRIES OF AGRICULTURE AND RURAL DEVELOPMENT (KU-MARI KAMLA KUMARI): (a) The States of Orissa, West Bengal and Gujarat were hit by cyclone during 1981-82.

Orissa:—The State Government did not seek any Central assistance.

West Bengal:—On the basis of the recommendations of the High Level Committee on Relief based on the re-ort of the Central team, the Govern-ment of India sanctioned a ceiling of expenditure of Rs. 1817.87 lakhs dur-ing 1981-82 and Rs. 757.50 lakhs dur-ing 1982-83.

Gujarat:—A Central Team visited Gujarat between the 3rd and 4th March, 1982 to make an on the spot assessment of the damage and the Central assistance required to meet th situation and its report is awaited. Pending this, the Government of India sanctioned Rs. 5 crores as ways and means advance to the State.

The Prime Minister released Rs. 1 lakh to Orissa, Rs. 5 lakhs to West Bengal and Rs. 5 lakhs to Gujarat from the Prime Ministers' National Relief Fund for relief of people af-fected by cyclone.

(b) and (c). The information has been called for from the concerned State Government and on receipt, the same will be placed on the Table of the House.

दिल्ली के ग्रामीण क्षेत्रों के लिए पेय जल

2466. श्री सज्जन कुमार :

श्री भीकू राम जैन :

क्या निर्माण और आवास मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि सरकार ने दिल्ली के सभी गांवों को 1982-83 तक

पेय जल उपलब्ध कराने के लिए एक योजना बनाई है ;

(ख) यदि हां, तो तत्सम्बन्धी ब्यौरा क्या है ;

(ग) क्या सरकार ने इस योजना को समयपर पूरा करने के लिए कोई प्रभावशाली कदम उठाए हैं; और

(घ) यदि हां, तो तत्सम्बन्धी ब्यौरा क्या है ?

संसदीय कार्य तथा निर्माण और आवास मंत्री (श्री भीष्म नारायण सिंह) :

(क) और (ग), जी, हां ।

(ख) और (घ) : दिल्ली जलपूर्ति एवं मल ब्ययन संस्थान ने सूचित किया है कि 1977-78 के अन्त तक केवल 61 ग्रामीण क्षेत्रों के गांवों में जल की व्यवस्था की गई थी अब 245 ग्रामों में से 168 में जल सप्लाई की व्यवस्था विद्यमान है । शेष ग्रामों को संस्थान द्वारा मार्च, 1983 तक जलपूर्ति की व्यवस्था उपलब्ध कराने का प्रस्ताव है ।

संस्थान ने बताया है कि छठी पंच वर्षीय योजना के दौरान विभिन्न जलपूर्ति योजनाओं के लिए अनुमोदित परिव्यय 8 करोड़ रुपये का है ।

Proposal to amend Land Acquisition Act . . .

2467. SHRI CHITTA BASU: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether Government have under consideration any proposal to amend the Land Acquisition Act; and

(b) if so, steps so far taken in that direction?

THE MINISTER OF STATE IN THE MINISTRIES OF AGRICULTURE AND RURAL DEVELOPMENT (SHRI BALESHWAR RAM): (a) Yes Sir

(b) An amending bill is under operation.

People living roofless in Delhi

2468. SHRI CHITTA BASU: Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether it is a fact that more than 2 lakh people in the Delhi Metropolitan area sleep without a roof over their head;

(b) whether it is also a fact that about 2 million people live in sub-human conditions of which 13 million people live in declared slums; and

(c) if so, what steps have since been taken or proposed to be taken to improve the housing conditions in Delhi?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND WORKS AND HOUSING (SHRI BHISMA NARAIN SINGH): (a) The Delhi Development Authority has informed that no such survey has been conducted.

(b) The DDA has further informed that the number of people living in the notified slum areas is about 15 lakhs but it is not correct to say that they live in sub-human conditions.

(c) In the field of public housing the Delhi Development Authority has been able to meet the growing